

# Punjab Cotton Control (Validation Of Levy Of Fees) Ordinance, 1971

## 19 of 1971

## [04 October 1971]

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# [04 October 1971]

An Ordinance to validate the levy, charging, collection and realization of fees from the occupiers of cotton factories run by diesel WHEREAS it is expedient to validatethe levy, charging, collection and realization of fees under the West Punjab Cotton (Control) Act, 1949 and the Bahawalpur Cotton (Control) Act, 1949 from the occupiers of cotton ginning factories run by diesel; NOW, THEREFORE, in pursuance of the Martial LawProclamation of 25th March, 1969, read with the Provisional Constitution Order, and in exercise of all powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

#### 1. Short Title And Extent :-

(1) This Ordinance may be called the Punjab Cotton Control(Validation of Levy of Fees) Ordinance, 1971.(2) It extends to the whole of the Punjab.

# **<u>2.</u>** Validation Of Levy Of Fees From Occupiers Of Cotton Factories, Etc., Run By Diesel :-

(1) Notwithstanding any omission or anything to the contrary

contained in the West Punjab Cotton (Control) Act, 1949 or the Bahawalpur Cotton (Control) Act, 1949 (both since repealed), before their amendment by the West Punjab and the Bahawalpur Cotton (Control) (West Pakistan Amendment) Ordinance, 1961 (also since repealed) or the rules made thereunder, or anything to the contrary contained in any decree, judgment or order of any Court, the fees levied, charged, collected or realised from the occupiers of cotton ginning factories run by diesel under the provisions of the West Punjab Cotton (Control) Act, 1949, or the Bahwalpur Cotton (Control) Act, 1949, before their amendment by the West Punjab and the Bahawalpur Cotton (Control) (West Pakistan Amendment) Ordinance, 1961, shall be deemed to have been validly levied, charged, collected or realized under the provisions of the West Punjab Cotton (Control) Act, 1949 or, as the case may be, under the Bahawalpur Cotton (Control) Act, 1949, as amended by the West Punjab and the Bahawalpur Cotton (Control) (West Pakistan Amendment) Ordinance, 1961.

(2) Where any fee referred to in sub-section (1) has not been paid or realised before the coming into force of this Ordinance or if so paid or realised, has been refunded to or adjusted against other fees payable by the occupiers of the aforesaid factories, the same shall be recoverable in accordance with the provisions of the West Pakistan Cotton (Control) Ordinance, 1966.